

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-122**

IA-5251/2020

In

IB-236(ND)/2020

**IN THE MATTER OF:**

LIC Housing Finance Limited

Vs.

K V Developers Private Limited

....FINANCIAL CREDITOR

...RESPONDENT

**SECTION**

U/s 7 of IBC, 2016

**Order delivered on 24.12.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant/FC :

For the Respondent :

For the Intervener :

**ORDER**

**IA No. 5251/C-III/ND/2020**

The Counsels for both the sides are present. Some of the latest record has already been provided by the Suspended Board of Directors. The Counsel for the IRP has submitted that record with effect from 2012 onwards has not been provided, the details of which, is mentioned in Para 9 of the Application. The Resolution Professional is directed to send fresh communication within a week to the suspended Board for seeking information/documents stating the purpose therefore.

The Ex-Management shall provide the details/record sought by the Resolution Professional within 10 working days after receiving the communication from him.

List the matter on 21.01.2021.

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**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**